

- (i) M/s. Peerless General Finance and Investment Co. Ltd. has falsely represented to the general public that its schemes are financial savings schemes which, in fact, they are not.
- (ii) The company has used the terms like "Surrender Value", "Paid-up Value", "Bonus", "Endowment", "Revival", "Lapse", etc., in relation to its schemes. These terms and the other assertions made by the company leave an impression as though the schemes extend the benefit or life insurance. The fact, however, is that the insurance cover is limited only to risk for death by accident and this too is subject to the concurrence of National Insurance Company on a year to year basis.
- (iii) The company's schemes are really money circulation schemes and such schemes are banned under the Prize Chits and Money Circulation Schemes (Banning) Act, 1978. The conducting of such schemes by the company in violation of the provisions of the said Act constitutes an unfair trade practice in as much as the company represents to the public that it is legally entitled to conduct money circulation business which, in fact, is prohibited by law.
- (iv) The company's schemes violate the provisions of the Miscellaneous Non-Banking Companies (Reserve Bank) Directions, 1977. The said schemes, therefore, constitute an unfair trade practice insofar as the company represents to the public that its schemes are legal and are not in violation of the aforesaid Directions.
- (v) The company makes excessive claims about the merits of its schemes and suppresses its demerits. This too is an unfair trade practice.

The Commission has ordered preliminary investigation under Section 36C of the MRTP Act, 1969 in the matter.

Threat From Pakistan and Other Countries

1169. PROF. MADHU DANDAVATE :
SHRI S.M. GURADDI :
SHRI NARSINGRAO SURYA-
WANSHI :

Will the Minister of DEFENCE be pleased to state :

- (a) whether Government consider the present 'militaristic postures' of Pakistan as a threat to security of India;
- (b) which are the other countries whose activities are also a threat to India;
- (c) the details thereof; and
- (d) what steps have been taken to meet this challenge ?

THE MINISTER OF DEFENCE : (SHRI P.V.NARASIMHA RAO) : (a) to (c) . Pakistan is known to be acquiring sophisticated weapons and equipment from a number of countries including the USA. China is also reported to be acquiring military equipment from some countries for modernisation of its armed forces. These developments have implications on the security of our country.

(d) Government monitor all developments which have a bearing on our security and take appropriate measures to maintain adequate defence preparedness.

Spare parts for Tarapur Atomic Power Station

1170. SHRI LAKSHMAN MALLICK : Will the Minister of DEFENCE be pleased to state :

- (a) whether Government have received any High Level Italian Delegation led by Defence Minister Giovanni Spadolini ;
- (b) whether the Italian delegation has expressed its desire to supply the much needed spare parts for Tarapur Atomic Power Station; and
- (d) if so, the reaction of Indian Government thereto ?

THE MINISTER OF DEFENCE (SHRI P.V. NARASIMHA RAO) : (a) Yes, Sir. The Italian Defence Minister paid an official visit to India from 4th to 7th October, 1984.

(b) The question of supply of spare parts for the Tarapur Atomic Power Station was not discussed with the Italian Defence Minister.

(c) Does not arise in view of reply to part (b)